

ITEM NO.33

Court 7 (Video Conferencing)

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24950/2015

(Arising out of impugned final judgment and order dated 29-07-2015 in SCA No. 12084/2015 passed by the High Court Of Gujarat At Ahmedabad)

PARMAR SAMANTSINH UMEDSINH

Petitioner(s)

VERSUS

STATE OF GUJARAT & ORS.

Respondent(s)

(IA No. 194887/2019 - EXEMPTION FROM FILING O.T. and IA No. 194868/2019 - EXEMPTION FROM FILING O.T. and IA No. 194867/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 194885/2019 - STAY APPLICATION)

WITH

SLP(C) No. 30635/2015 (III)

(FOR ON IA 1/2015 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 2/2015 FOR EXEMPTION FROM FILING O.T. ON IA 3/2015)

W.P.(C) No. 786/2020 (X)

(FOR EX-PARTE STAY ON IA 72170/2020 and FOR EX-PARTE STAY ON IA 95984/2020)

Date : 12-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Anando Mukherjee, AOR

Ms. Ranjeeta Rohatgi, AOR

Mr. Anirudh Sharma, AOR

For Respondent(s)
State Election
Commission

Mr. Maninder Singh, Sr. Adv.
Ms. Jesal Wahi, AOR

M/S. A P & J Chambers

State

Mr. Tushar Mehta, SG
Ms. Manisha Lavkumar, Sr. Adv.
Mr. Aniruddha P. Mayee, AOR

Mr. Maulik Nanavati, Adv.
Ms. Deepanwita Priyanka, Adv.
Ms. Hemantika Wahi, AOR

UPON hearing the counsel the Court made the following

O R D E R

As jointly prayed, list the matters on 19.01.2021 for final hearing.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER